

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,**  
**PERAMBALUR.**

**Present: Tmt. S. Malarvizhi, M.L.,**  
**Sessions Judge, Special Court for trail cases**  
**under SC/ST (PoA) Act, Perambalur,**  
**(FAC) Sessions Judge,**  
**Mahila Court, Perambalur.**

**Monday, this the 26<sup>th</sup> day of April, 2021.**

**E. Bail No.293/2021**

Tamilselvan (Age 21/2021),  
S/o. Velu,  
Chinnavenmani Village,  
Periyavenmani Post,  
Kunnam Taluk, Perambalur District. ... Petitioner/Accused.

-VS-

Inspector of Police,  
Kunnam Police Station,  
Perambalur.  
Crime No.124/2021. ... Respondent/Complainant.

Offences U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012  
and 9 Child Marriage Act 2006.

\* \* \* \* \*

Petition dated 08.04.2021 filed u/s.439 of Cr.P.C for grant of bail to this petitioner for the offences punishable U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012 and 9 Child Marriage Act 2006.

This petition coming on this day before me for order in the presence of Thiru. E. ValluvanNambi Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing and of the Special Public Prosecutor for the State and upon

hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

Bail application u/s.439 of Cr.P.C is filed by the petitioner/accused concerned in Cr.No.124/2021 for the alleged offences U/Ss. 5(l), 5(j) (ii) r/w 6 of Pocso Act 2012 and 9 Child Marriage Act 2006 on the file of the respondent.

2. This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor and defacto complainant.

3. The learned Counsel for the petitioner submitted that the alleged occurrence took place on 24.05.2020 and that the petitioner is remanded on 17.03.2021 and that he is in judicial custody for the past 37 days. The petitioner/Accused is an innocent person. The petitioner has not committed any such offence and he is falsely implicated in this case. Previous e-bail petition was dismissed by this Court in E.Bail No.240/2021 dated on 01.04.2021. No such similar bail application has been filed for the petitioner before the Hon'ble High Court at Chennai and therefore, prays for release on bail with any conditions.

4. The learned Special Public Prosecutor has submitted that the many witnesses have to be enquired and that if the petitioner is released on bail, hamper the witnesses and sought for dismissal of the bail petition filed by the petitioner.

5. Reply received. Investigation completed. The accused was in judicial custody from 17.03.2021. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 41 days and the

submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

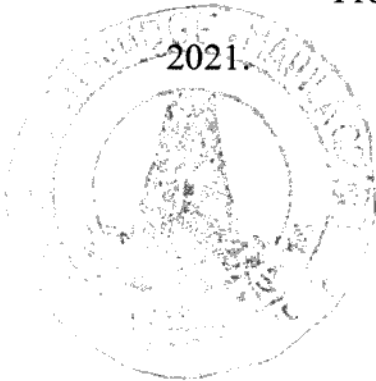
(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before this Court daily twice at 10.00 a.m. and 5.00 p.m. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 26<sup>th</sup> day of April



*S. Mahalingam*  
Sessions Judge, (FAC)  
Special Court for trial  
cases under SC/ST (PoA) Act,  
Perambalur.

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,  
PERAMBALUR.**

**Present: Tmt. S. Malarvizhi, M.L.,  
Sessions Judge, Special Court for trail cases  
under SC/ST (PoA) Act, Perambalur,  
(FAC) Sessions Judge,  
Mahila Court, Perambalur.**

**Monday, this the 26<sup>th</sup> day of April, 2021.**

**E. Bail No.350/2021**

Nishanth (Age 26/2021),  
S/o. Duraisamy,  
Velur Village,  
Perambalur Taluk and District.

... Petitioner/Accused.

-VS-

Inspector of Police,  
All Woman Police Station,  
Perambalur.  
Crime No.22/2020.

... Respondent/Complainant.

Offences U/Ss.  
9, 10 Child Marriage Act 2006 and  
5(l), 5(j) (ii) r/w 6 of POCSO Act 2012.

\* \* \* \* \*

Petition dated 22.04.2021 filed U/S.439(ii) of Cr.P.C for relaxation of conditions. As per the modified conditions imposed on the petitioner, he is directed to sign before this Court daily twice at 10.00 A.M. and 5.00 P.M. until further orders, as per the order passed in E-bail No.135/2021, dated 22.02.2021.

This petition coming on this day before me for order in the presence of Thiru. E. Valluvan Nambi, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition has been filed by the petitioner to relax the conditions U/S.439 (ii) of Cr.P.C. on the file of the respondent.

2. The learned Counsel for the petitioner/accused submitted that the petitioner/accused is observing the conditions from 25.02.2021 to till date without fail and that the petitioner/accused is a daily labour, only a sole bread winner of his family and the above petitioner/Accused is not committed any such alleged offenses and that if the condition is existing, it is not possible for him to do his work and to comply the conditions imposed on his and hence, prayed to relax the conditions totally.

3. The learned Public Prosecutor fairly concedes that the petitioner is observing the conditions regularly as stated on the side of the petitioner and expressed no objection to relax the conditions imposed as against the petitioner/accused.

4. Submissions of both sides heard. It is admitted that the petitioner/accused had complied the conditions from 25.02.2021 to till date without fail. No serious objections raised. Considering the above facts, condition is relaxed.

5. In the result, Condition complied. Hence condition totally relaxed. This petition is allowed and thereby, the conditions imposed as against the petitioner is completely relaxed.

Pronounced by me through E bail, this the 26<sup>th</sup> day of April,



*S. Mahalingam*  
26.4.2021  
Sessions Judge, (FAC)

Special Court for trial  
cases under SC/ST (PoA) Act,  
Perambalur.